## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/3092/2021

This the 23<sup>rd</sup> day of April, 2021



Reyaz Ahmad Wani (Age 42 years) S/o Ghulam Rasool Wani r/o
Bathar Ompora, District Budgam (Kashmir)
Applicant

(Advocate: Ms. Mahjabeen Bhat for Mr. M.I. Dar)

## **Versus**

- 1. J&K Board for Muslim Specified Wakfs and Specified Wakf Properties, Wakf Building, Zero Bridge, Srinagar through its Vice Chairman.
- 2. Chief Executive, J&K Board for Muslim Specified Wakfs and Specified Wakf Properties, Wakf Building, Zero Bridge, Srinagar.
- 3. Section Officer (Administration), J&K Board for Muslim Specified Wakfs and Specified Wakf Properties, Wakf Building, Zero Bridge, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

## ORDER[ORAL]

## (By Hon'ble Mr. Dinesh Sharma, Member-A)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. Since the case pertains to J&K



Board for Muslim Specified Wakfs and Specified Wakf Properties, Wakf Building, Zero Bridge, Srinagar, this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to J&K Board for Muslim Specified Wakfs and Specified Wakf Properties, Wakf Building, Zero Bridge, Srinagar.

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- 2. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.
- 3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 27.05.2021.

(DINESH SHARMA) MEMBER (A) (RAKESH SAGAR JAIN)
MEMBER (J)

JNS